

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3496
ANSWERED ON:12.02.2014
INVESTIGATION OF CORRUPTION CASES
Singh Shri Ratan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of cases of corruption in the Delhi Development Authority (DDA) and Central Public Works Department (CPWD) under investigation at present along with the details thereof;
- (b) the number of cases which are pending for a long time wherein investigation as well as action for punishing the guilty officers is pending;
- (c) the reaction of the Government to the pendency of the cases; and
- (d) the corrective measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT DEEPA DASMUNSHI)

(a) & (b) : the number of cases of corruption in the Delhi Development Authority (DDA) and Central Public Works Department (CPWD) presently under investigation and details thereof are as under:

S.No.	Name of Organisation	Total number of cases of corruption	No. of cases of corruption pending for <1yr	<3yr	>3yr
1.	DDA	19	11	4	4
2.	CPWD	65	5	23	37

(c) & (d) : Actions are being taken to reduce the number of Pending cases by providing all assistance to the investigating agencies and the corrective steps taken are as under:

- (i) reduce the movement of unauthorized entrants.
- (ii) E-tendering, e-governance, single window system, online enlistment of contractors, booking of complaints, information of draws, booking of open spaces/community halls.
- (iii) uploading of all rules, regulations and procedures on the web-site.
- (iv) Benchmarking the standards, system & procedure and guidelines for execution of works, surprise inspections, quality assurance units.
- (v) Decentralized delegation of power and ensuring posting of persons of doubtful integrity on non-sensitive posts.